

2

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

(Original Jurisdiction)

WRIT PETITION NO. /2020 (GM-RES-PIL)

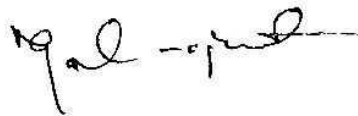
Between:

Mallikarjuna.A.,

... Petitioner

And:

- 1) Ministry of Law and Justice,
4th floor, A Wing, Shastri Bhavan,
Dr. Rajendra Prasad Road,
New Delhi- 110001. (Represented by its Secretary)
- 2) Ministry Of Information and Broadcasting,
A Wing, Shastri Bhavan,
Dr. Rajendra Prasad Road,
New Delhi- 110001. (Represented by its Secretary)
- 3) Press Information Bureau,
Shashtri Bhavan, A Wing, 1st floor,
Dr. Rajendra Prasad Road,
New Delhi. 110001. (Represented by its Principal Director General)
- 4) Press Council of India,
Soochna Bhavan, 8 C.G.O. Complex,
Lodhi Road, New Delhi-110003. (Represented by its Secretary)
- 5) Law Justice and Human Rights Department
Ground Floor, VidhanaSoudha,
Bengaluru- 560001. (Represented by its Principal Secretary)
- 6) Department of Information and Public relations,
No. 17, Bhagawan Mahaveer (Infantry) Road,
Bangalore- 560001. (Represented by its Director)



3

7) Press Information Bureau,
C- WING, Ground Floor, Kendriya sadan,
Koramangala, Bengaluru- 560034. (Represented by its Additional
Director General)

... Respondents

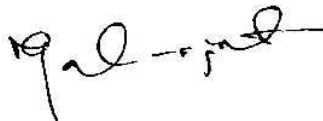
MEMORANDUM OF WRIT PETITION UNDER ARTICLE 226 & 227
OF THE CONSTITUTION OF INDIA

The Petitioner above named begs to submit as follows:

1) The Petitioner is the resident of Chelur Village of Gubbi Taluk, Tumkur District and the Petitioner is the agriculturist. Apart from his regular work of agriculture, the Petitioner is in the field of social work and raising his voice against the illegal and unconstitutional activities. In this petition, the Petitioner highlighting the issues relating to the prevention of use of the names to address the State and the Central Governments by the Press and other members of the governments, which is against to the Preamble of our Constitution. The Petitioner is filing this Petition in the interest of the public, specially to keep up the spirits of our Constitution and thus each individual Citizen. The Petitioner is not having any private interest in this petition and seeks the permission of this Hon'ble Court to file this Petition under Public Litigation and also at the same time seeks permission to take up this petition in person before this Hon'ble High Court.

BRIEF FACTS OF THE CASE

2) It is been noticed by the Petitioner that the Press, different News Papers, Government Press releases and even the Council of Ministers, Executives address the governments at the Centre as well



4

as in the State by the name of their respective Chief Ministers at the States and with the name of the Prime Minister at the Centre. For example the Government Of India is addressed as Modi Government and the State government is addressed as BSY or Yediyurappa's government. Such sample statements are here with marked and produced as ANNEXURE- A, A1 and A5.

3) The petitioner further submits that this activity of addressing the governments by name is very regular and only few samples are produced here above.

4) The preamble of our Constitution states as below:

WE, THE PEOPLE OF INDIA, having solemnly resolved to constitute India into a SOVEREIGN SOCIALIST SECULAR DEMOCRATIC REPUBLIC and to secure to all its citizens: JUSTICE, social, economic and political; LIBERTY of thought, expression, belief, faith and worship; EQUALITY of status and of opportunity; and to promote among them all FRATERNITY assuring the dignity of the individual and the unity and integrity of the Nation; IN OUR CONSTITUENT ASSEMBLY this twenty-sixth day of November, 1949, do HEREBY ADOPT, ENACT AND GIVE TO OURSELVES THIS CONSTITUTION.

5) As meant by this Preamble of our Constitution, the governments at the States are the governments of each and every Citizen of such respective states and the person seating at the Chief Minister's post is the representative of all such citizens and it never means that it is his or her own government.

In the same way the government at the centre is the government of each and every Citizen of our country and the person seating at the Prime Minister's post is the representative of all such citizens and it never means that it is his or her own government.

regal-jish

5

6) Seeing such practices, on 03.07.2019, the petitioner writes to all concerned authorities to see that such unconstitutional activity of addressing the governments by name be curtailed by issuing such ordinance which may make it an offence. The copy of the same representation is herewith marked and produced as **ANNEXUR-B**.

7) Almost a year passed now after such representation, but there is no response and no action is also taken by the concerned authorities, hence, with no other remedies, the Petitioner is placing this issue before this Hon'ble High Court, under Article 226 and 227 of our Constitution, to see that such unconstitutional practice is curtailed legally.

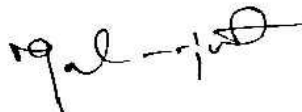
GROUNDS

8) The practice of calling any governments by the name of their Chief ministers at the State and the Prime Minister's at the Centre is straight away hitting the base of our Constitution, that is the Preamble.

9) Calling the governments by name also hits the sentiments of each and every Citizen who is actually the reason for such government to be existence.

Grounds for Interim Prayer

10) Since the matter raised in this petition is of greater concern and vast impact, the concerned authorities may take time to take action, hence request this hon'ble court to take responsibility of keeping up the Constitutional values.



PRAYER

WHEREFORE, it is most respectfully prayed that this Hon'ble Court may kindly be pleased to issue a Writ of Mandamus directing the respondents

- a. To come up with such ordinance, which will see that addressing any governments by adding any persons name before it shall stand as an offence and be punishable with such cost or imprisonment as deemed fit by them.
- b. To take all such necessary measures to see that there will be no incidents in future that the press, ministers and other executives address the governments by the names of any person leading them.
- c. To see that all governments documents having addressed the governments by the respective Chief Ministers at the States and the Prime Minister's at the Centre be corrected as respective State Governments and Government of India, respectively.
- d. Grant any other Writ or directions which this Hon'ble Court deems fit to grant under the facts and circumstances of the case in favour of the Petitioner along with the cost of this Petition, in the interest of justice and equity.


Qal-just

7

INTERIM PRAYER

Pending disposal of the above Writ Petition, the petitioner most respectfully prays that this Hon'ble Court may be pleased to, direct the respondents and all newspapers not to address any government by any persons name.

Place: Bangalore


(Mallikarjuna A)

Date: 04/08/2020.

(Party in Person)

Mallikarjuna.A.,
S/o. Alegowda,
Aged 39 Years,
N.S. Road, Chelur Village,
Gubbi Taluk,
Tumkur District-572 117
Ph: 9731601212

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

WRIT PETITION NO. /2020 (GM-RES-PIL)

Between:

Mallikarjuna.A. ... Petitioner

And:

Government of India & others ... Respondents

AFFIDAVIT

I, Mallikarjuna.A., S/o. Alegowda, Aged 39 Years, N.S. Road, Chelur Village, Gubbi Taluk, Tumkur District-572 117, to-day at Bengaluru, do hereby solemnly affirm and state on oath as follows:-

1. That, I am the Petitioner in the above noted case and being conversant with the facts of the case, I am swearing to this Affidavit.
2. The Statements made in Paragraphs 1 to 10 of the Writ Petition accompanying this Affidavit are true to the best of my knowledge, belief and information.
3. I That Annexure-A to B are the true copies of the originals.

VERIFICATION

I verify and declare that this is my name and signature and the contents of this affidavit are true and correct to the best of my knowledge, information and belief.

Identified by me


Deponent

Advocate
No. of Corrections:

Place: Bangalore

Date: 04/08/2020.

7/27/2019

As Modi 2.0 hits half-century mark, D-Street counts Rs 12,00,000 crore loss - The Economic Times

THE ECONOMIC TIMES

Business News | Markets | Stocks | News

ANNEXURE - A

Benchmarks >

Nifty **CLOSED**

11,284.30 ↑ 32.15

NSE 500 Large Cap >

YES Bank

96.05 ↑ 8.40

PreCipos M:HI >

Gold (MCX) (Rs/10g.)

34,774.00 ↓ -43.00

Stock Analysis, IPO, Mutual Funds, Bonds & More

Market Watch

As Modi 2.0 hits half-century mark, D-Street counts Rs 12,00,000 crore loss

9

BY AMIT MUDGILL, ETMARKETS.COM | UPDATED: JUL 22, 2019, 12:36 PM IST

Post a Comment

NEW DELHI: Investors expecting a shift in market momentum following the second mandate for Modi government in the recent Lok Sabha elections are in for disappointment.

Investor sentiments soured in the first 50 days of Modi 2.0, with stock investors losing nearly Rs 12 lakh crore worth of wealth within a short period.

Market value of the BSE-listed stocks have plunged by Rs 11.70 lakh crore, or 7.5 per cent, to Rs 144 lakh crore from the recent high of Rs 156 lakh crore hit on June 3. Modi assumed office on May 30.

Nine of every 10 stocks (2,294 out of 2,664) that traded on BSE are in the red since then; over 60 per cent stocks (1,632) are down over 10 per cent, while one-third of them (903) have slipped over 20 per cent.

While the government has made sure it does not deviate from fiscal prudence, a few of Budget proposals such as the surcharge in the high income-tax brackets and the proposal to increase minimum public float of listed companies to 35 per cent from 25 per cent have been seen as negatives by market participants.

Slowing growth is another problem for an economy that aspires to acquire a size of \$3 trillion this year and \$5 trillion by 2024.

Kunj Bansal, Partner & CIO, Sarthi Group, said when long-term capital gains (LTCG) tax was re-introduced in 2018, the market did not perform well for 10-12 months.

"Taxation does have its impact on overall market valuation. If I was expecting 30 per cent returns from the market, after this extra levy my returns will come down to 25-26 per cent. To that extent, I will have to bring down the valuation of that market. So that indeed has had an impact. Over time, it will get normalized," Bansal told ET Now.

Data showed FPIs have sold 7,712 crore worth of equities so far this month. They infused Rs 2,595 crore in June against Rs 7,919 crore in May. Sensex is down 1,800 points, or 4.4 per cent, at 38,100 level under Modi 2.0, while the BSE smaticap index has plunged 12 per cent to 13,167 in the same period.

Lack of transmission of rate cuts, rising cost of capital for corporates, tepid consumer demand and resultant weakness in high-frequency economic data are weighing on the market. Uncertainty over US Fed rate cuts and tensions in West Asia are also adding to the already fragile market sentiment.

"There is simply no demand for loans right now. This is unfortunate. There were hopes that after a strong majority at the Centre you would see more government spending, but that simply has not come through yet," said Mark Matthews of Julius Baer.

"The Indian market has certainly been a laggard this year. Investors who had anticipated a better market after the elections are disappointed," he said.

Vodafone Idea, Central Bank of India, GIC are among 360-odd stocks which have hit their all-time lows during this period. Stocks such as Jet Airways, PC Jeweller, Reliance Infrastructure, Reliance Capital, Jam Irrigation Systems, DHFL, Reliance Power Indiabulls Integrated Services, Jaiprakash Associates, CG Power & Industrial Solutions and Yes Bank have tumbled 40-70 per cent.

Porinju Vellyath of Equity Intelligence last week told his clients the monetary impact of some of the changes proposed in the Budget was minimal, but the message it sent out to the larger investment community was rather regressive.

Stay on top of business news with The Economic Times App. Download it Now!

RELATED COMPANIES	EXPAND
Reliance Power	+
Reliance Infr...	+
Jet Airways	

EXPAND TO VIEW ALL

Big Change:
The end of Five-Year Plans: All you need to know



Blame tradition, not 'data fudging' by Modi govt for missing Rs 1.7 lakh crore in Budget

ANNEXURE-A)

Blame tradition, not 'data fudging' by Modi govt for missing Rs 1.7 lakh crore in Budget

10

Modi govt used revised estimates for FY19 in Budget for FY20 rather than provisional actual numbers. That's standard practice in election year budgets.

REMYA NAIR

Updated: 11 July, 2019 11:46 am IST



Finance Minister Nirmala Sitharaman speaking at a press conference after presenting the Union Budget | Photo: Suraj Singh Bisht | ThePrint

Text Size: A- A+

0 Shares

New Delhi: The Narendra Modi government has come in for criticism for using the revised tax collection numbers for 2018-19 in the Union Budget presented on 5 July instead of actual numbers, with some opposition members accusing the government of fudging data as Rs 1.7 lakh crore didn't seem accounted for.

But turns out the government was just following the traditional budgeting practice.

Advertisement

All the election year budgets presented in July-August have used revised estimates for the previous year rather than the actual numbers.

Speaking to ThePrint, Subhash Chandra Garg, Secretary, Economic Affairs, said the government has stuck to the budgeting practice that has been followed in the previous years.

To be sure, this does not affect the fiscal math of the government.

11

What to make of 'missing' Rs 1.7 lakh crore

The Modi government used the revised estimates for 2018-19 in its budget for 2019-20 rather than the provisional actual numbers. The move came even as the Economic Survey provided the provisional estimates of net tax collections at Rs 13.16 lakh crore as against the revised tax revenue projections of Rs 14.84 lakh crore.

But the main reason underlying the criticism is the stark variation in the revised and the actual numbers.

The variation between the revised estimates and the actual tax collections was more than Rs 1.67 lakh crore, the highest ever.

The shortfall reported in 2018-19 is more than double the shortfall reported in all the previous ten years put together.

The total shortfall reported in the period between 2008-09 and 2017-18 was Rs 80,908 crore with the highest gap reported at Rs 26,966 crore in 2017-18.

Analysts and government officials attribute the huge tax collection shortfall to the aggressive revised targets set in the interim budget presented in February this year by then finance minister Piyush Goyal, the over-estimation of the nominal GDP as well as to the massive growth slowdown witnessed in the last quarter of 2018-19.

Despite lagging tax revenues, Goyal revised the direct tax collection targets upwards by Rs 50,000 crore for 2018-19. In addition, the scaling down of the GST tax collections was also far less than what was warranted by the trend in GST collections.

Also read: Base year, revised growth, overestimation & all that you need to know about calculating GDP

'Not a logical argument'

Typically, the budget numbers presented at the beginning of the year are revised based on the actual collection trends and growth rates at the time of the presentation of the next year's budget in February.

The actual tax numbers are available after 31 March while the revised estimates are presented on 1 February. Until 2017, the revised budget numbers were presented on 28 February giving the government an extra month to get an accurate picture of the tax collections.

N.R. Bhanumurthy, professor at National Institute of Public Finance and Policy, said there was no need to continue with the practice of stating revised numbers in the July budget when the actual picture is available.

Blame tradition, not 'data fudging' by Modi govt for missing Rs 1.7 lakh crore in Budget projections for the next year are also error prone," he said.

12

Projecting the GDP growth as close as possible is crucial to get accurate revenue forecasts, said Bhanumurthy.

Rating agency Fitch said in a note Tuesday that the "the fiscal targets are broadly credible, although projected revenue growth, at 13.5%, may prove optimistic as it is based on the government's higher 7.0% real GDP growth forecast and disinvestment targets might not be met."

The agency added that there is also a recent history of slippage relative to targets.

Advertisement

Also read: Modi govt's big water push in Budget 2019: Rs 8245 crore for Jal Shakti ministry

Read Global Pulse for a sampler of the big international stories, and why they matter



1 COMMENT SHARE YOUR VIEWS

NEXT STORY

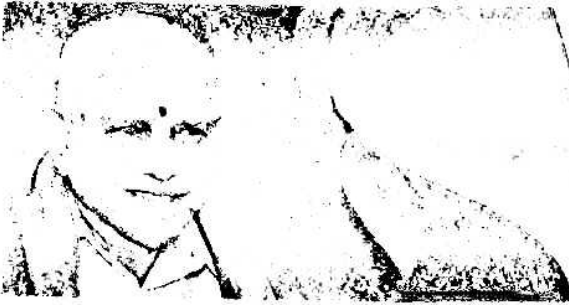
12

12

12

ಬಿಎಸ್‌ವೈ ಸರ್ಕಾರ

13



ಬಡವರಿಗೆ ಸೂರು- ಯೋಜನೆ

ಜ್ಯದಲ್ಲಿ ಬಿಜೆಪಿ ನೇತೃತ್ವದ ಸರ್ಕಾರ ಅಸ್ತಿತ್ವಕ್ಕೆ ಬಂದ ಬಳಿಕ ಸೂರಿಲ್ಲದ ಬಡವರಿಗೆ ವಸತಿ ಕಲ್ಪಿಸುವ ಕಾರ್ಯವನ್ನು ಅದ್ವೈತ ಮೇರೆಗೆ ಕೈಗೊಂಡಿದೆ. ವಸತಿ ಸಚಿವ ವಿ.ಸೋಮಣ್ಣ ಈ ಹಿಂದೆಯೂ ವಸತಿ ಸಚಿವರಾಗಿ ಈ ಕ್ಷೇತ್ರದ ಬಗ್ಗೆ ಅಪಾರ ಅನುಭವ ಹೊಂದಿದ್ದಾರೆ. ರಾಜ್ಯದ ವಸತಿ ಅಗತ್ಯಗಳ ಬಗ್ಗೆ ಚೆನ್ನಾಗಿ ಬಲ್ಲ ಅವರು ಲಭ್ಯ ಸಂಪನ್ಮೂಲ ಬಳಸಿ ಎಲ್ಲ ಬಡವರೂ ಸ್ವಂತ ಸೂರು ಹೊಂದುವಂತೆ ಮಾಡಲು ಹಲವಾರು ಯೋಜನೆಗಳನ್ನು ಹಮ್ಮಿಕೊಂಡಿದ್ದಾರೆ.

'ನಗರ ಆಶ್ರಯ'ದಡಿ 1.80 ಲಕ್ಷ ಮನೆ:

ನಗರ ಪ್ರದೇಶಗಳ ವಸತಿ ಬೇಡಿಕೆ ಪೂರೈಸಲು 'ನಗರ ಆಶ್ರಯ' ಎಂಬ ಹೊಸ ಯೋಜನೆಯನ್ನು ಜಾರಿಗೆ ತರಲು ವಸತಿ ಇಲಾಖೆ ರೂಪರೇಷೆ ಸಿದ್ಧಪಡಿಸಿದೆ. ಇದರಡಿ ಬೆಂಗಳೂರು ಸೇರಿದಂತೆ ವಿವಿಧ ನಗರಗಳು ಹಾಗೂ ಪಟ್ಟಣಗಳಲ್ಲಿ ಒಟ್ಟು 1.80 ಲಕ್ಷ ಮನೆಗಳನ್ನು ಮೂರು ವರ್ಷಗಳಲ್ಲಿ ನಿರ್ಮಿಸುವ ಗುರಿ ಹೊಂದಿದೆ.

'ನಗರದಲ್ಲಿ ಮನೆ ನಿರ್ಮಿಸಲು ಕೇಂದ್ರ ಸರ್ಕಾರದ ಪ್ರಧಾನ ಮಂತ್ರಿ, ಆವಾಸ ಯೋಜನೆಯಡಿ 1.20 ಲಕ್ಷ ಮನೆ ಮಂಜೂರಾಗಿದೆ. ರಾಜೀವ್ ಗಾಂಧಿ ವಸತಿ ನಿಗಮದಿಂದಲೂ 69 ಸಾವಿರ ಮನೆಗಳನ್ನು ನಿರ್ಮಿಸಲಿದ್ದೇವೆ' ಎನ್ನುತ್ತಾರೆ ಸಚಿವ ವಿ.ಸೋಮಣ್ಣ.

'ನಗರ ಆಶ್ರಯ ಯೋಜನೆಯಡಿ ಫಲಾನುಭವಿಗಳಿಗೆ ಕೇಂದ್ರದಿಂದ ₹ 1.5 ಲಕ್ಷ ಹಾಗೂ ರಾಜ್ಯ ಸರ್ಕಾರದಿಂದ ₹ 1.10 ಲಕ್ಷ ಆರ್ಥಿಕ ನೆರವು ಸಿಗುತ್ತದೆ. ಬಳಿಕ ₹ 2 ಲಕ್ಷದವರೆಗೆ ಸಾಲ ಕೊಡಿಸಲಾಗುತ್ತದೆ. ಬಡಕಾರ್ಮಿಕರಿಗೆ ಕಾರ್ಮಿಕ ಇಲಾಖೆಯಿಂದ ₹ 2 ಲಕ್ಷ ಸಹಾಯಧನ ಕೊಡುತ್ತಾರೆ. ₹ 6.60 ಲಕ್ಷದಲ್ಲಿ ನಗರದಲ್ಲೂ ಗಟ್ಟಿಮುಟ್ಟಾದ ಮನೆ ಕಟ್ಟಬಹುದು' ಎನ್ನುತ್ತಾರೆ ಅವರು.

ಪ್ರಸ್ತುತ ವಿವಿಧ ನಗರಗಳಲ್ಲಿ 97,134 ಮನೆಗಳನ್ನು ನಿರ್ಮಿಸಲು ಈಗಾಗಲೇ ಬೆಂಗಳೂರು ಪ್ರತ್ಯಯ ಪ್ರಾರಂಭಿಸಲಾಗಿದೆ. ಕೋವಿಡ್ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಈ ಕಾರ್ಯ ಸ್ವಲ್ಪ ತಡವಾಗಿದೆ.

'ಬಡವರಿಗೆ ಸೂರು ಕಲ್ಪಿಸಲು ಮುಖ್ಯಮಂತ್ರಿ, ಯಡಿಯೂರಪ್ಪ ಅವರ ಸೂಚನೆ ಮೇರೆಗೆ ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆಯಲ್ಲಿ 1,040 ಎಕರೆ ಜಾಗ ಖರೀದಿಸಿದ್ದೇವೆ. 48 ಸಾವಿರ ಮನೆಗಳನ್ನು ಕಟ್ಟಲು 380 ಎಕರೆ ಜಾಗವನ್ನು ಒದಗಿಸಿದ್ದೇವೆ. 28 ಸಾವಿರ ಮನೆಗಳ ನಿರ್ಮಾಣ ಕಾರ್ಯ ಪ್ರಾರಂಭವಾಗಿದೆ. ಉಳಿದ 20 ಸಾವಿರ ಮನೆಗಳ ನಿರ್ಮಾಣವೂ ಶೀಘ್ರದಲ್ಲಿಯೇ ಪ್ರಾರಂಭವಾಗಲಿದೆ' ಎನ್ನುತ್ತಾರೆ ಸೋಮಣ್ಣ.

'ಕೊಳೆಗೇರಿ ನಿವಾಸಿಗಳಿಗಾಗಿ 1.80 ಲಕ್ಷ ಮನೆ ಕಟ್ಟುವುದಕ್ಕೆ ಈಗಾಗಲೇ ಆದೇಶವಾಗಿದೆ. ಸಚಿವನಾದ ಮೇಲೆ 216 ಕೊಳೆಗೇರಿಗಳ ನಿವಾಸಿಗಳಿಗೆ ಪುನರ್ವಸತಿ ಕಲ್ಪಿಸಿ ಅವುಗಳನ್ನು ಕೊಳೆಗೇರಿ ಮುಕ್ತ ಮಾಡಲು ಕ್ರಮ ಕೈಗೊಂಡಿದ್ದೇನೆ. 2020ರ ಏಪ್ರಿಲ್‌ವರೆಗೆ 80 ಸಾವಿರ ಮನೆಗಳನ್ನು ಕಟ್ಟುವ ಕಾರ್ಯ ಪ್ರಾರಂಭಿಸಲಾಗಿದೆ. 30 ಸಾವಿರ ಮನೆಗಳನ್ನು ಇನ್ನು 5 ತಿಂಗಳಲ್ಲಿ ಬಡವರಿಗೆ ಹಂಚುತ್ತೇವೆ. ಅವರಿಗೆ ಎಲ್ಲ ಮೂಲ ಸೌಕರ್ಯ ಕಲ್ಪಿಸುತ್ತೇವೆ' ಎನ್ನುತ್ತಾರೆ ಅವರು.

'ಬೆಂಗಳೂರಿನಲ್ಲಿ ಕೆಎಚ್‌ಬಿಯು ಸೂರ್ಯನಗರ ನಾಲ್ಕನೇ ಹಂತದಲ್ಲಿ ಪ್ರಧಾನ ಮಂತ್ರಿ, ಬಡಾವಣೆ (ಪ್ರೈಮ್ ಮಿನಿಸ್ಟರ್ ಲೇಔಟ್) ಅಭಿವೃದ್ಧಿಪಡಿಸಿ ಅಲ್ಲಿ ಸ್ವಾಮಿ ವಿನೇಶಾನಂದರ ಪ್ರತಿಮೆ ಸ್ಥಾಪಿಸುತ್ತೇವೆ. 100 ಎಕರೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ ಸರ್ಕಾರ ಪಟೇಲ್ ಸರೋವರ ನಿರ್ಮಿಸುತ್ತೇವೆ. ಕೆಲವೇ ವರ್ಷಗಳಲ್ಲಿ ಅಲ್ಲಿವರೆಗೂ 'ನಮ್ಮ ಮೆಟ್ರೋ' ಸಂಪರ್ಕ ಕಲ್ಪಿಸುವ ಉದ್ದೇಶವನ್ನು ಸರ್ಕಾರ ಹೊಂದಿದೆ' ಎನ್ನುತ್ತಾರೆ ಸೋಮಣ್ಣ.



ವಸತಿ ಯೋಜನೆಗೆ ಭೂಮಿ ಫೋಟೆ ನೆರವೇರಿಸಿದ ಮುಖ್ಯಮಂತ್ರಿ ಯಡಿಯೂರಪ್ಪ

ಸಂಕಟದ ನಡುವೆಯೂ ಹಸಿವು ನೀಗಿಸಿ

ರಾಜ್ಯದ ಬಡಜನರ ಹಸಿವು ನೀಗಿಸುವ ಹೊಣೆಯನ್ನು ಸಮರ್ಥವಾಗಿ ನಿಭಾಯಿಸುತ್ತಿರುವ ಆಹಾರ ಮತ್ತು ನಾಗರಿಕ ಪೂರೈಕೆ ಇಲಾಖೆ ಕೋವಿಡ್ ನಿಯಂತ್ರಣಕ್ಕೆ ಲಾಕ್‌ಡೌನ್ ಸಂದರ್ಭದಲ್ಲೂ ರಾಜ್ಯದ ಜನರು ಪಡಿತರದಿಂದ ವಂಚಿತರಾಗಬಾರದು ಎಂಬ ಉದ್ದೇಶದಿಂದ ಅನೇಕ ತುರ್ತು ಕ್ರಮಗಳನ್ನು ಕೈಗೊಂಡಿದೆ.



ಸದಸ್ಯರಿಗೆ ತಲಾ 10 ಕೆ.ಜಿ. ಅಕ್ಕಿ ಉಚಿತವಾಗಿ ಒದಗಿಸಲು ಕ್ರಮ ರಾಜ್ಯದ ಎಪಿಎಲ್ ಚೀಟಿದಾರರ ಕುಟುಂಬಗಳು ಮಾತ್ರ ಅಕ್ಕಿ ಪುರ ಉಳಿದವರು ಅಕ್ಕಿ ಪಡೆಯುತ್ತಿರ

ಲಾಕ್‌ಡೌನ್ ಸಂದರ್ಭದಲ್ಲಿ ಪಡಿತರ ಚೀಟಿದಾರರು ರಾಜ್ಯದ ಯಾವುದೇ ಮೂಲೆಯಲ್ಲಿದ್ದರೂ ಅಲ್ಲಿನ ನ್ಯಾಯಬೆಲೆ ಅಂಗಡಿಯಲ್ಲೇ ಪಡಿತರ ಪಡೆಯಬಹುದು ಎಂದು ಇಲಾಖೆ ಆದೇಶ ಹೊರಡಿಸಿತು. ರಾಜ್ಯದ 20.59 ಲಕ್ಷ ಎಪಿಎಲ್ ಪಡಿತರ ಚೀಟಿದಾರರ ಪೈಕಿ, ಅಕ್ಕಿ ಪಡೆಯದೇ ಇರುವ 14.84 ಲಕ್ಷ ಚೀಟಿದಾರರಿಗೂ ತಲಾ 10 ಕೆ.ಜಿ. ಅಕ್ಕಿ ನೀಡಲು ಕ್ರಮ ಕೈಗೊಂಡಿತು.

ಎಸ್‌ಎಸ್‌ಎಲ್‌ಸಿ
ಪರಿಗಣನೆ

ಹೊಸ ಕೈಗಾರಿಕಾ ನೀತಿ • ಕಾಯ್ದೆಗಳ ಸರ
ಉದ್ಯಮಿಗಳಿಗೆ

ANNEXURE - A3

14

**Press Information Bureau
Government of India**

Modi Government's faith – India's welfare only through Farmers' Welfare; when Farmers are Empowered, Country would become Self-reliant: Shri Amit Shah

Prime Minister Modi's sensitivity towards Farmers, even in adverse circumstances, is exemplary for the whole world: Home Minister

Modi government's Aatmanirbhar Bharat Mission to result in unprecedented development, increase in income and employment: Shri Amit Shah

New Delhi, May 15, 2020

Union Finance Minister, Smt. Nirmala Sitharaman, today announced a financial package agriculture and related fields, under the Aatmanirbhar Bharat Mission. Congratulating Prime Minister Shri Narendra Modi and the Finance Minister on this step, the Union Home Minister, Shri Amit Shah said, "Modi Government believes that India's welfare lies in the welfare of its farmers. This unprecedented assistance given to farmers today shows PM Modi's foresight to make the country self-sufficient by empowering the farmers."

Talking about some of the important steps taken by the Union Government to help the farmers during the lockdown, the Home Minister said, "Modi government has given relief to the farmers in the lockdown by purchasing their crop worth Rs. 74,300 crore at minimum support price (MSP); transfers worth Rs.18,700 crores to farmer accounts under PM KISAN; Rs. 6,400 crores given under crop insurance scheme ". According to Shri Shah, PM Modi's sensitivity towards farmers, even in adverse circumstances, is exemplary for the whole world.

On the package related to animal husbandry sector, the Home Minister said that due to the COVID-19 epidemic, the consumption of milk in the country was reduced by 20-25%, but the Modi government bought 111 crore liters of milk worth Rs 4,100 crore to aid the farmers". Shri Shah thanked the Prime Minister for the assistance of Rs. 5,000 crore given to 2 crore farmers of animal husbandry sector through today's announcements.

On the announcement of Rs. 1 lakh crore 'Agricultural Infrastructure Fund', the Home Minister said, "I am confident that under the leadership of PM Modi, the decision of forming a Rs. 1 lakh crore 'Agricultural Infrastructure Fund' by the Central Government would give a new direction to the agricultural sector and to the welfare of farmers in India".

By adopting a cluster based approach and the decision to provide Rs 10,000 crore for Micro Food Enterprises would provide an unprecedented boost to the people associated with small enterprises like Mango, Saffron, Chilli and Bamboo, among others. This would not only increase their income but will also provide them with a better market, Shri Shah said.

Expressing gratitude to the Prime Minister on the package related to the fisheries sector, the Home Minister said, "Modi government's decision to provide Rs. 20,000 crore to the fisheries sector under 'Pradhan Mantri Matsya Sampada Yojana (PMMSY)', would give a boost to the

15

infrastructure, its modernization, productivity and quality of output, as well as, generate new jobs in the sector”.

Shri Shah said that the decisions to create the Rs. 15,000 crore ‘Animal Husbandry Infrastructure Development Fund’ for the animal husbandry sector; provide Rs. 4,000 crore for promoting medicinal farming and Rs. 500 crore for bee keeping would lead to unprecedented growth and development of these areas, along with increase in income and employment.

On the historic decision of agricultural marketing reform, the Home Minister said that the Modi government will bring a central law that would give farmers enough options to sell their produce at a better price. After this, they would be able to do barrier-free inter-state trade, and through e-trading their produce will reach every nook and corner of the country.

VG/SNC/VM

4/2020

(1) Amit Shah on Twitter: "I thank and congratulate PM Shri @narendramodi ji, as cabinet today approved several landmark decisions. Th

16

I thank and congratulate PM Shri @narendramodi ji, as cabinet today approved several landmark decisions. These decisions are yet another manifestation of Modi government's commitment towards self-reliance, welfare of poor and strengthening the economy in these challenging times.

6:40 PM · Jun 24, 2020 · Twitter for iPhone

4.7K Retweets and comments 37K Likes

17

Press Information Bureau
Government of India

**Modi government takes important step to encourage NCC Certificate holders to join
Paramilitary Forces**

**NCC Certificate holders to get Bonus Marks in the upcoming Direct Recruitment
Examinations for Sub Inspectors and Constables in CAPFs**

**Government of India to urge all State governments to encourage NCC Certificate
holders in the Direct Entry Examination for their respective Police Forces**

New Delhi, March 19, 2020

In order to achieve Prime Minister Shri Narendra Modi's vision to increase participation of India's youth in National Cadet Corps (NCC), the Union Minister for Home Affairs, Shri Amit Shah has taken an unprecedented decision to give NCC Certificate holders Bonus Marks in direct entry examinations for in the Central Armed Police Forces (CAPFs), as prevalent in Armed forces examinations. The provisions are as below:

- NCC 'C' certificate holders will be given 5% of the maximum marks of the examination as bonus marks.
- NCC 'B' certificate holders will be given 3% of the maximum marks of the examination as bonus marks.
- NCC 'A' certificate holders will be given 2% of the maximum marks of the examination as bonus marks.

This scheme of awarding bonus marks to NCC 'A' certificate holders in CAPF recruitment will be applicable in the upcoming direct recruitment examination for the posts of Sub Inspector and Constable (G.D.). Government of India would also urge all State governments to make similar provisions in the direct recruitment examination for their respective Police Forces so as to encourage NCC Certificate holders to join them. This decision will not only inspire youth to join NCC, but also ensure the availability of trained and disciplined youth to the CAPFs.

NCC is a tri-service organization comprising of the Army, Naval and Air wings. The motto of the organization is 'Unity and Discipline', following which it prepares youth as disciplined and patriotic citizens. According to Prime Minister Modi, NCC is a very strong platform to strengthen the spirit of Discipline, Determination and Devotion towards the Nation, which in turn, is directly linked to the growth and development of India.

NCC was formed under the National Cadet Corps Act, 1948. Ministry of Home Affairs, Government of India has taken several steps to encourage the youth to join NCC and work in a devoted manner for the betterment of the country. Cadets are given basic military and weapons training in NCC, by serving officers of the Armed forces. Their proficiency and dexterity is periodically tested, only after which, they are awarded the certificates.

The 'A' certificate is awarded on passing the first level and 'B' certificate is awarded on passing the second level. Only those cadets who have 'B' certificate are eligible to get the 'C' certificate, the highest certificate give to NCC cadets, after passing the tough training and examination.

VG/SNC/VM

ANNEXURE-B

18

Date: 03.07.2019

To,

Shri Ravi Shankar Prasad
Hon'ble Minister for Law and Justice,
4th floor, A Wing, Shastri Bhavan,
Dr. Rajendra Prasad Road,
New Delhi- 110001.

To,

Shri Prakash Jawadekar,
Hon'ble Minister for Information and Broadcasting,
A Wing, Shastri Bhavan,
Dr. Rajendra Prasad Road,
New Delhi- 110001.

To,

The Secretary,
Ministry of Law and Justice,
4th floor, A Wing, Shastri Bhavan,
Dr. Rajendra Prasad Road,
New Delhi- 110001.

To,

The Secretary,
Ministry Of Information and Broadcasting,
A Wing, Shastri Bhavan,
Dr. Rajendra Prasad Road,
New Delhi- 110001.

To,

The Principal Director General,
Press Information Bureau,
Shashtri Bhavan, A Wing, 1st floor,
Dr. Rajendra Prasad Road,
New Delhi. 110001.

(19)

To,
The Secretary,
Press Council of India,
Soochna Bhavan, 8 C.G.O. Complex,
Lodhi Road, New Delhi-110003.

To,
Shri Krishna Byre Gowda,
Hon'ble Minister for Law and Justice,
Vidhanasudha, Bengaluru,
Karnataka.

To,
Shri D K Shivakumar,
Hon'ble Minister for Information and Public relations,
Vidhanasoudha, Bengaluru,
Karnataka.

To,
Principal Secretary,
Law Justice and Human Rights Department
Ground Floor, VidhanaSoudha,
Bengaluru- 560001

To,
The Director,
Department of Information and Public relations,
No. 17, Bhagawan Mahaveer (Infantry) Road,
Bangalore- 560001

To,
The Additional Director General,
Press Information Bureau,
C- WING, Ground Floor, Kendriya sadan,
Koramangala, Bengaluru- 560034

Respected Sirs/Madams,

20

Ref: **THE CONSTITUTION OF INDIA: PREAMBLE ; WE, THE PEOPLE OF INDIA**, having solemnly resolved to constitute India into a **SOVEREIGN SOCIALIST SECULAR DEMOCRATIC REPUBLIC** and to secure to all its citizens: **JUSTICE**, social, economic and political; **LIBERTY** of thought, expression, belief, faith and worship; **EQUALITY** of status and of opportunity; and to promote among them all **FRATERNITY** assuring the dignity of the individual and the unity and integrity of the Nation.

Sub: Prefixing the names of the Prime Minister's and Chief Minister's or their respective political party names, before the governments at the Union and the States respectively in most media conversations and articles, also in the annual or progress reports of the governments as seen in several websites of different ministries and departments.

I, being the citizen of India, obeying the Preamble of the Constitution, write to you all above concerned authorities on the use of name of Prime Minister's and Chief Minister's or their political party names, before the Union and State Governments respectively, for example Modi government, Kumarswamy Government, NDA government, UPA government, NDA 1, 2 government, UPA 1,2 government, Coalition government, Modi 1 government, Modi 2 Government, etc.

The preamble of the constitution, states that, **WE, THE PEOPLE OF INDIA**, having solemnly resolved to constitute India into a **SOVEREIGN SOCIALIST SECULAR DEMOCRATIC REPUBLIC**. If such an oath is taken by all of us, then there never arises a scope of any individuals name or a political parties name been recorded before any government, union or state.

But it is seen in day today conversations in the visual and print media, it is most commonly used and being practiced as it is constitutional and such named governments exists.

In the constitution or in any act of our land nor the freedom of press gives such powers to call our Union and State governments with the individual names of

21

the Prime minister's or Chief Minister's and no such government exists. It stands unconstitutional.

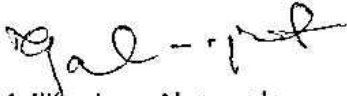
The print and visual medias, being told to be the fourth face of the constitution, it will be their duty to uphold the spirits of our constitution and educate the same to the common citizens of our country and the world that the constitution is superior to any one else in our nation.

Hence, request you all, to direct the Media houses, both print and visual and all other ministries and departments, not to call the Union and the State governments adding the prefix of the Prime Minister's and Chief Minister's.

Hope you understand my concern in seeking such directions and act as per law, within a period of 15 days from the day of receipt of this letter, or otherwise, with no other remedy, I will be forced to seek justice before the Judiciary.

Thank you.

Yours Faithfully



Mallikarjuna Alegowda,
N S Road, Chelur, Gubbi Taluk,
Tumkur District,
Karnataka- 572117
Ph: 9731601212

Copies to:

1. The Hon'ble President of India, New Delhi.
2. The Hon'ble Governor of Karnataka, Bengaluru.